

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.125 of 2021 (SZ)

R.Balakrishnan,
S/o.Rangarajan,
No.296, Thillaiamman Nagar,
Lalpuram (Post), Chidambaram Taluk,
Cuddalore District - 608 602.
Tamilnadu.

... Applicant(s)

-Vs-

The District Collector,
Cuddalore District,
Cuddalore and 9 others

---- Respondent(s)

ADDITIONAL REPORT FILED BY THE 1st RESPONDENT

I, K.Balasubramaniam, I.A.S., S/o. K. Krishnaswamy, Hindu,
aged about 52 years, working as District Collector, Cuddalore
District do here by solemnly affirm and sincerely state as follows :-

1) I am the District Collector, Cuddalore and the First
Respondent herein and as such I am well acquainted with the facts
of the case from the available records.

R. M. S.
Personal Assistant (Legal Matters)
To Collector, Cuddalore.

A. Kumar
District Collector
Cuddalore.

2) It is submitted that in the present OA 125 of 2021 the Hon'ble National Green Tribunal vide its order dated 13.10.2022 has directed the District Collector, Cuddalore to remove the encroachments from water bodies in survey no. 30/1, Usupur Village, Kumaratchi Union and several other survey number in Chidambarm Ward Nos.1,4,5 & 6 including Thandeswara Nallur, Sivasakthi Nagar and 3 water bodies situated between Omakulam, Ganaprakasakulam (i.e) Thatchan Kulam, Aayikulam and Karakutai. The Hon'ble Tribunal has also directed to file a report regarding the completion of UGSS provided to the individual houses in Cuddalore and Chidambaram. The comprehensive report is submitted as follows:

Cuddalore Municipal Corporation

- In Cuddalore Municipal Corporation, out of 45 wards, the Underground Drainage System have been implemented fully for 27 Wards and partly implemented for 9 Wards and was taken control on 29.02.2016 by the Cuddalore Municipal Corporation and is maintained through contract basis.
- Cuddalore Corporation have 320 km length of roads in total. Out of that 148.7 km UGSS pipelines have been

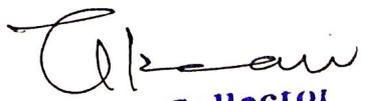
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laid and around 5406 manholes have been constructed. In 10 locations intermediate lifting pumping station and in 7 locations sewage pumping stations have been fixed. One sewage water treatment plant has been located near Devanampattinam, Cuddalore and the filtered water is expelled at the estuary of the Gadilam river.

- Under UGSS, there are 9433 house service connections including both Domestic and Non-Domestic connections. Currently 6 MLD sewage water is going to the Sewage Treatment Plant. Further connections are being provided by the corporation to houses under Cuddalore city corporation when the owners prefer to implement Underground Drainage System.
- Further a new comprehensive assessment has been prepared for left out wards for Rs.185.30 crore as phase II. So it is submitted that once the Phase II project gets the administrative approval, the remaining house connections will be provided and after the works are fully completed all sewage water will be processed and filtered centrally. As of now the sewage treatment plant


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at Devanampattinam is used to treat the sewage water and at the domestic level septic tanks are being used.

The details of the water bodies in which encroachments in Cuddalore Municipal Corporation were removed is submitted here under:

Cuddalore Municipal Corporation

SI No	Name of Water Body	Total Extent (Ha)	Survey No.	Types of Encroachment														Remarks
				Residential						Comm ercial	Cultiv ation		Govt. Buildi ngs		Others			
				Pucc a Hous e		Huts		Exten sions			Nos	Ext (Ha)	Nos	Ext (Ha)	Nos	Ext (Ha)	Nos	
				Nos	Ext (Ha)	Nos	Ext (Ha)	Nos	Ext (Ha)	Nos								
1	Sadaiya Eri	0.57	131	-	-	-	-	-	-	-	-	-	-	-	-	1	0.2	Evicted
2	Amsathagal Eri	1.62	84/5	-	-	-	-	-	-	-	-	-	-	-	-	1	1.48	Evicted
3	Pathirikuttai	0.57	58/5	-	-	-	-	-	-	-	-	-	-	-	-	1	0.56	Evicted
4	Vazhichothan aipalayam Vaikkal	0.40	7/1,10 1	-	-	-	-	-	-	-	-	-	-	-	-	4	0.04	Evicted
5	Kambalikara nkuppam Vaikkal	0.40	7/2,7/ 8,7/9	-	-	-	-	-	-	-	-	-	-	-	-	21	0.22	Evicted
6	Akini Kumarathi Vaikkal	0.40		-	-	-	-	-	-	-	-	-	-	-	-	10	0.1	Evicted

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7	Main Road Vaikkal	0.40		-	-	-	-	-	-	-	-	-	-	-	-	10	0.12	Evicted
8	Kambalimed u Pasana vaikkal	1.60	79	-	-	-	-	-	-	-	-	-	-	-	-	4'	0.04	Evicted
9	Puthukuppam vaikkal	0.15		-	-	-	-	-	-	-	-	-	-	-	-	13	0.12	Evicted
10	Kuyavan Kulam	0.57	58/1	-	-	-	-	-	-	-	-	-	-	-	-	2	0.5	Evicted
11	Pudukuppam kulam	0.11	114/13	-	-	-	-	-	-	-	-	-	-	-	-	2	0.08	Evicted
12	Nagavalli amman koil orani	0.59792		-	-	-	-	-	-	-	-	-	-	-	-	3	0.081608	Evicted
13	Udaiyar Kulam Vaikal	2		-	-	-	-	-	-	-	-	-	-	-	-	5	0.05	Evicted
14	Melakuppam Sitheri	0.808	21,22	-	-	-	-	-	-	-	-	-	-	-	-	26.8	1	Evicted
15	Kuyavan kuttai	0.23836		-	-	-	-	-	-	-	-	-	-	-	-	0	0	Evicted

Chidambaram Municipality

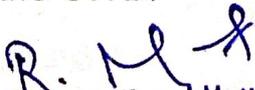
- Old Underground sewerage system was implemented in Chidambaram town during the year 1969. Due to aging of pipes in collection system and pumping main the old UGS

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system had not been functioning properly. Hence it was decided to implement a new UGSS to Chidambaram town.

- Providing UGSS to Chidambaram Municipality was administratively sanctioned by the Government of Tamil Nadu for an amount of Rs.7562.23 lakhs as per G.O.(D) No.28/MA&WS (MAIII) Dept /dated : 27.01.2014. The work was awarded to M/s.Keyem Engineering Enterprises & M/s Pure Enviro Engineering Pvt. Ltd.,. The work has been completed in all respects and the scheme is put into beneficial use from 28.05.2020 and it is being maintained by TWAD Board. Under the new scheme, 10,000 house service connections has been given including the old service connections.
- Since the collection of sewage in old system was discharged to the open drain at 3 pumping stations, necessary arrangements have been made to interlink the sewerage collected in the old system to the new sewage pumping stations to avoid discharge of sewerage into the open drain. Further sewage over flow in the old UGS system at 16 locations have been plugged to arrest the flow of sewage in to the SWD.


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locations have been plugged to arrest the flow of sewage in to the SWD.

- At present the sewages collected through old UGSS and new UGSS in Chidambaram town is being pumped from 3 new pumping stations to the sewerage treatment plan at Lalpuram and treated properly then let out as per the Pollution Control Board norms. The same is periodically inspected and the discharge parameters are being monitored by and onsite lab operated by the TWAD board, who is carrying out the operations for the first five years. The said discharge is also tested periodically by the Tamil Nadu Pollution Control Board.

The details of the water bodies in which encroachments in Chidambaram Municipal were removed is submitted here under:

Chidambaram Municipality

Sl.No	Name of the Water bodies	Survey No.	Extent	No. of encroachments	Date of Encroachment eviction
1	Pulichamedu Kulam, (in Usupur village)	T.S.30/1	1.18.0	30	Encroachments Evicted on 24.05.2022
2	Ganaprakasam Kulam	T.S.1037 W-4 B-14	2.91.72 sq.m	62	Encroachments Evicted on 20.08.2019
3	Nagacherri Kulam	T.S.562 W-1 B-10	0.576 sq.m	76	Encroachments Evicted on 31.08.2019

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4	Omma Kulam	T.S.59 W-6 B-2	0.523 sq.m	93	Encroachment eviction carried on 16.09.2019 21.09.2019 23.09.2019
5	Vannan Kulam	T.S. .38 W-1 B-2	0.0004	2	The watercourse was surveyed and now no encroachments are found in the water body
6	Eswaran Koil Kulam	T.S. .50 W-1 B-2	0.0003 sq.m	07	The watercourse was surveyed and now no encroachments are found in the water body
7	Karakuttai	T.S.931 W-5 B-12	-	20	Encroachments Evicted on 17.03.2022
8	Khan SahibVaikkal	T.S.549,554 /1 W-4 B-6	0.4214 sq.m	94	Encroachments Evicted on 16.07.2022
9	Kumaran Kulam	T.S.556/2 W-4 B-6	0.3692 sq.m	35	Encroachments Evicted on 05.04.2022
10	Palaman kulam (Nehru Nagar) Chidambaram	T.S.1127 W-4 B-17	0.3173 sq.m	69	Encroachments Evicted on 04.04.2022
11	Thatchan Kulam, Chidambaram	T.S.951 W-5 B-15	0.0681 sq.m	68	Encroachments Evicted on 16.03.2022

4) It is humbly submitted that the survey no. 129 (1.48.0 Hec.), Parameshwara Nallur Village, Chidambaram is mentioned has "Alangkulam" in 'A' register before UDR. The said survey no. is reclassified as Natham Government proamboke vide Proceedings of Cuddalore District Collector V2/48034/2000, dated : 14.09.2000 and 34 residents were granted patta and all the pattadars has built houses

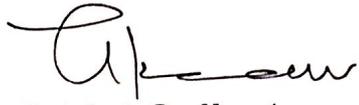
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and residing in the said area. The village records are also annexed here with.

It is humbly prayed that the Hon'ble National Green Tribunal may accept the report and pass further appropriate orders as it may deem fit and thus render justice.


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